

ITEM NO.35

COURT NO.5

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 495/2026 in SLP(Crl) No. 17027/2024

INDRANI MUKERJEA

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION & ANR.
FOR ADMISSION

Respondent(s)

Date : 16-03-2026 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

By Courts Motion, AOR

For Petitioner(s) Mr. Mahesh Jethmalani, Sr. Adv.
Ms. Sana Raees Khan, Adv.
Mr. Sandeep Singh, AOR
Mr. Pranay Chitale, Adv.
Mr. Aditya Dutta, Adv.

For Respondent(s) Mr. Rajkumar Bhaskar Thakare, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Rohit Khare, Adv.
Mr. Rajan Kumar Chouraisa, Adv.
Ms. Seema Bengani, Adv.
Mr. Vivek Gupta, Adv.

Mr. Anand Dilip Landge, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Shrirang B. Varma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Perused the letter dated 05.02.2026 received
from the Special Judge, CBI, City Civil & Sessions
Court, Gr. Bombay seeking extension of time to
conclude the trial.

Considering the prayer made, the time to conclude the trial stands extended by 9 months while making it clear that no further prayer seeking extension of time will be entertained.

Liberty is granted to the accused person to file a fresh application seeking permission to travel abroad as mentioned in order dated 12.02.2025 in SLP [Crl.] No.17027/2024.

The Miscellaneous Application stands disposed of in the aforesaid terms.

(ASHA SUNDRIYAL)
DEPUTY REGISTRAR

(POONAM VAID)
ASSISTANT REGISTRAR